

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**O.A No. 3944/2018
MA No.4398/2018**

This the 17th day of October, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. A. K. Bishnoi, Member (A)**

1. Udayveer Singh, JE (E&M), Group 'B',
MES No. Ex-JC-179918N,
Aged about 51 years,
S/o. Sh. Pritam Singh,
R/o. RZ-42, Gali No. 8, Mohan Nagar,
Pankha Road, New Delhi – 110 046.
2. Krishan Pal Singh, JE (E&M), Group 'B',
MES No. Ex-JC-179883H
Aged about 55 years,
S/o. Late Sh. Randhir Singh,
R/o. P-109/8, Type-III,
Kabul Line, Delhi Cantt.-110 010.
3. Deshraj Malik, JE (E&M), Group 'B',
MES No. Ex-JC-179915A,
Aged about 52 years,
S/o. Sh. Jagmer Singh,
R/o. H. No. 39, Sailok, Phase-I,
GMS Road, Dehradun, Uttrakhand
4. Jahangir Ahmad, JE (B&R), Group 'B',
MES No. Ex-JC-207608F,
Aged about 52 years,
S/o. Late Sh. Zarif Ahmad,
R/o. C-4/3, Sanchar Vhar,
DEAL Colony, Rajpur Road,
Dehradun, U.K.
5. Hari Narayan Neekhara, JE (B&R), Group 'B',
MES No. Ex-JC-186239A,
Aged about 52 years,
S/o. Late Sh. N. S. Neekhara,
R/o. H. No. 1521, Sudama Nagar,
D-Sector, Indore,
Madhya Pradesh.Applicants

(By Advocate : Mr. M.K. Bhardwaj)

Versus

1. Union of India,
Through its Secretary,
Ministry of Defence,
South Block, New Delhi.
2. Engineer-in-Chief,
Rajaji Marg, Kashmir House,
New Delhi.
3. The DG (Pers.)
E-In-C Branch,
Rajaji Marg, Kashmir House,
New Delhi.
4. The Chief Engineer,
Military Engineering Service,
Hqr. Western Command,
Chandi Mandir, Chandigarh.
5. The Chief Engineer,
Military Engineering Service,
Hqr. Central Command,
M. G. Marg, Lucknow,
U.P – 226 002.Respondents

(By Advocate : Shri Ranjan Tyagi)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant and Shri Ranjan Tyagi, learned counsel, on receipt of advance notice, on behalf of respondents.

MA No.4398/3018

2. For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

OA No.3944/2018

3. The applicants, who are presently working as JEs under the respondents, filed the instant OA seeking the following reliefs :-

- “(i) To declare the action of the respondents in not appointing the applicants as JE(C)/JE (E/M)/JE (B/R) from May 2011 with all consequential benefits including arrears of pay and seniority as illegal and unjustified and direct the respondents to treat the appointment of applicants as JE(C)/JE (E/M)/JE (B/R) from May 2011 with all consequential benefits including seniority and arrears of pay.
- (ii) To allow the OA with costs.
- (iii) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case.”

4. It is submitted that the applicants made number of representations including Annexure-A/5 (Colly), ventilating their grievances to the respondents, which were duly forwarded through the appropriate channel to the concerned authorities, however, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexures-A/5 (Colly) representations of the applicants, and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

6. MA No.4393/2018 also stands disposed of.

7. Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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